## HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

EMG-WP (C) No. 8/2020 EMG-CM No. 14/2020 EMG-CM No. 15/2020 (Through Video Conferencing)

Tahir Parvez Mir

...Petitioner(s)

Through:- Mr. S. H. Rather, Advocate (Through Video Call)

v/s

Union Territory of J&K and another

....Respondent(s)

Through:-

Coram: HON'BLE MR. JUSTICE RAJESH BINDAL, JUDGE

## **ORDER**

## **EMG-CM No. 15/2020**

- 1. Learned counsel for the petitioner submitted that due to lockdown in the city because of Corona-virus, he had not been able to get the Court fees to be annexed on this petition. He seeks some time to do the needful after the Court re-opens.
- 2. The application is allowed. The petitioner is permitted to submit the Court fees in the Registry in terms of the Circular No. 16/GS dated 29.03.2020 issued by the High Court.
- 3. The application is disposed of accordingly.

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4. Learned counsel for the petitioner submitted that in pursuance

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to the advertisement issued, the petitioner was selected in OBC (Gharati)

Category. The select list was notified on March 13, 2020. In the remarks

column against the name of the petitioner, it was mentioned that

"recommendation withheld subject to production of valid category

certificate by the Tehsildar concerned". Learned counsel submitted that the

requisite certificate was submitted by the petitioner at the time of submission

of his application and was also produced at the time of interview. Even after

the select list was notified, the petitioner again submitted the certificate, but

still no steps have been taken to issue appointment letter to the petitioner.

5. Notice to the respondents for 03.06.2020.

6. In the meantime, no appointment in the Category of the

petitioner be made from the waiting list without considering the claim of the

petitioner.

(RAJESH BINDAL) JUDGE

Jammu 30.04.2020 Paramjeet